

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No. 412/2015

IN

O.A. No. 298/2008

This the 14th day of January, 2016

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member(J)

Dr. R.S. Rana
Age 50 years
S/o Sh. M.S. Rana
R/o SRC-18C, Shipra Riviera
Indrapuram, Ghaziabad, UP
Presently R/o 24A, Gyan Khand-IV
Indirapuram
Ghaziabad (UP)

... Petitioner

(By Advocate: Padma Kr. S.)

Versus

1. Shri R.K. Mathur
Secretary
Ministry of Defence,
South Block, New Delhi-II
2. Shri Raghavendra N. Dubey
Joint Secretary (Training) &
Chief Administrative Officer,
Ministry of Defence
E Block, DHQ PPO
New Delhi – 110 011.

... Respondents

(By Advocate: Ashish Nischal)

Order (oral)

Per Sudhir Kumar, Member (A)

Heard the learned counsel for the petitioner and the learned counsel for the respondents. Learned counsel for the respondents has

pointed out that the speaking order has since been passed on 04th Sept., 2015, in pursuance of Tribunal's order dated 05th November, 2014 in O.A. No. 298/2008, and the directions have been substantially complied with, and it has been stated in the compliance affidavit, that it has been found that the said anomaly, which arose while implementation of various Court orders in respect of the feeder grade, which anomaly was limited to the applicants only, does not require any correction.

2. Learned counsel for the respondents further submits that the correctness or wrongfulness of the order passed in substantial compliance, and as per the directions of the Tribunal, cannot be agitated in a C.P., and that now the matter can only be agitated on the original side. His contention is accepted.

3. Therefore, the C.P. is closed and the notice issued is discharged. Needless to add that the petitioner/applicant would at liberty to challenge the order which has since been passed by the respondents on 04th September, 2015, in appropriate proceedings, as per law, if he is so advised.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

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